GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2188 ANSWERED ON:11.03.2013 PROHIBITION OF CONTRACT LABOUR Alagiri Shri S. ;Khaire Shri Chandrakant Bhaurao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has issued notifications prohibiting employment of contract labour in the Central Sphere;
- (b)if so, the details of prohibited sector of employment of contract labour;
- (c)the details of violation of this Notification during each of the last three years and the current year; and
- (d)the action taken against such violation along with the result achieved therein?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): The Government has issued 84 notifications from time to time to prohibit employment of contract labour in various establishments in the Central sphere under section 10 of the Contract Labour (Regulation & Abolition) Act, 1970. The details of these prohibition notifications is available on the website of Ministry of Labour and Employment under the following link:

http://labour.nic.in Main Secretariat/Divisions DGLW http://labour.nic.in/content/dglw/welcome.html Notification/Circulars/Orders

(c): The Details of violation under Section 10(1) of Contract Labour (Regulation & Abolition) Act, 1970 in the Central Sphere Establishments during the years 2010-11 to 2011-12 and 2012-13 are as under:

		-	tions No. in Court			No.	of
2010-11	24	18					
2011-12	15	20	01				
2012-13 Upto December 2012		47	01				

(d): Inspection Report cum show cause notices were issued to the defaulting employers and prosecutions have been launched against the defaulting employers and the cases are pending in respective Courts.